

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH AT NEW DELHI****ORIGINAL APPLICATION NO. 392 OF 2022****IN THE MATTER OF:**

PRASOON PANT &amp; ANR.

...APPLICANT

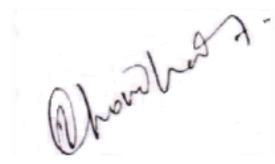
VERSUS

UNION OF INDIA &amp; ORS.

...RESPONDENTS

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**PLACE:- DELHI****DATED:- 11.07.2024**

**Prasoon Pant & Anr. v. Union of India & Ors.****O.A. No. 392 of 2022 (PB)**

Following is the tabular chart summarising the findings of the Joint Committee Reports and GNIDA, replies by the Respondent Builders as well as comments by the Applicants. It is submitted that by order dated 18.01.2024, all the Respondents were granted time to file their reply. Further, vide order dated 29.04.2024, last opportunity was granted to all the other respondents who had not filed their response till date to file their reply within a period of one week. However, such time granted has elapsed on 6.05.2024 and certain number of Respondents have not filed their reply.

<b>Project Proponent Details</b>	<b>Status of Reply filed</b>	<b>Findings of the Joint Committee and GNIDA</b>	<b>Comments of the Applicants</b>
Respondent No. 9 M/s Gaurson Project: Gaur City-1	Not filed	<p>Committee found ground water extraction being done from 18 borewells without permission and no flow meter installed, neither records maintained for water source from GNIDA <b>(Sr. 19, Table 1, Report dt. 7.10.2022; Pg- 64)</b></p> <p>Letter issued by UPPCB for 18 borewells in operation without permission <b>(letter dt. 26.08.2022, Pg- 81)</b></p> <p>As per representation sent by the Project Proponent, 7 operational tubewell was established by GNIDA, no ground water abstraction is being done <b>(Sr. No. 10, Annexure-2, Report dt. 15.05.2023; Pg- 236)</b></p> <p>Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for</p>	<ul style="list-style-type: none"> <li>• GNIDA failed to respond that whether the tubewells mentioned by the Project Proponent were indeed installed by the said authority.</li> <li>• GNIDA has not provided information from their side whether the water consumption details</li> </ul>

		<p>presence of 18 borewells without permission. <b>(letter dated 5.12.2022, Pg-252)</b></p> <p>Interim compensation of Rs. 4 cr. imposed by the Committee <b>(Pg. 292)</b></p> <p>Final compensation was not imposed by the UPPCB as 7 tubewell were established by GNIDA and no groundwater extraction was being done. Further rest 11 borewell were present without pump or electricity supply and were being used for geotechnical investigation <b>(Sr. No. 22, Report dt. 30.06.2023, Pg 314)</b></p> <p>GNIDA submitted that the Project consumed 22279 kl of water <b>(Sr. No. 15, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1286)</b></p>	<p>as provided by the Project Proponent to the authority hold true or not.</p> <ul style="list-style-type: none"> <li>• UPPCB has not responded to the fact that whether interim compensation has been paid or not.</li> </ul>
<p>Respondent No. 9 M/s Gaurson Project: Gaur City-2</p>	<p>Not filed</p>	<p>Committee found ground water extraction being done from 25 borewells without permission and no flow meter installed, neither records maintained for water source from GNIDA <b>(Sr. 16, Table 1, Report dt. 7.10.2022; Pg- 63)</b></p> <p>Letter issued by UPPCB for 25 borewells in operation without permission <b>(letter dt. 26.08.2022, Pg 82)</b></p> <p>As per representation sent by the Project Proponent, 6 operational tubewell was established by GNIDA, no ground water abstraction is being done <b>(Sr. No. 11, Annexure-2, Report dt. 15.05.2023; Pg- 236)</b></p> <p>Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for</p>	<ul style="list-style-type: none"> <li>• GNIDA failed to respond that whether the tubewells mentioned by the Project Proponent were indeed installed by the said authority.</li> <li>• GNIDA has not provided information from their side whether the water consumption details as provided by the</li> </ul>

		<p>presence of 25 borewells without permission. <b>(letter dated 5.12.2022, Pg-253)</b></p> <p>Interim compensation of Rs. 6.6 cr. imposed by the Committee <b>(Pg. 292)</b></p> <p>Final compensation was not imposed by the UPPCB as 6 tubewell were established by GNIDA and no groundwater extraction was being done. Further rest 19 borewell were present without pump or electricity supply and were being used for geotechnical investigation <b>(Sr. No. 23, Report dt. 30.06.2023, Pg 314)</b></p> <p>GNIDA submitted that the Project consumed 184807 kl of water <b>(Sr. No. 16, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1286)</b></p>	<p>Project Proponent to the authority hold true or not.</p> <ul style="list-style-type: none"> <li>• UPPCB has not responded to the fact that whether interim compensation has been paid or not.</li> </ul>
<p>Respondent No. 9 M/s Gaurson Project: Gaur Saundryam</p>	<p>Not filed</p>	<p>Committee found ground water extraction being done from 9 borewells without permission and no flow meter installed, neither records maintained for water source from GNIDA <b>(Sr. 17, Table 1, Report dt. 7.10.2022; Pg- 63)</b></p> <p>Letter issued by UPPCB for 9 borewells in operation without permission <b>(letter dt. 26.08.2022, Pg- 83)</b></p> <p>Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for presence of 9 borewells without permission. <b>(letter dated 5.12.2022, Pg-248)</b></p> <p>Interim compensation of Rs. 2.9 cr. imposed by the Committee <b>(Pg. 292)</b></p>	<ul style="list-style-type: none"> <li>• GNIDA has not provided information from their side whether the water consumption details as provided by the Project Proponent to the authority hold true or not.</li> <li>• Copy of the NOC from UPGWD has not been annexed.</li> <li>• UPPCB has not responded to the fact that whether</li> </ul>

		<p>Final compensation was not imposed by the UPPCB as permission was obtained from UPGWD for 1 borewell. Further rest 8 borewells were present without pump or electricity supply and were being used for geotechnical investigation <b>(Sr. No. 24, Report dt. 30.06.2023, Pg 314)</b></p> <p>GNIDA submitted that the Project consumed 39656 kl of water <b>(Sr. No. 17, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1286)</b></p>	interim compensation has been paid or not.
Respondent No. 9 M/s Gaurson Project: Gaur City Mall	Not filed	<p>Committee found ground water extraction being done from 2 borewells without permission. <b>(Sr. 1, Table 1, Report dt. 7.10.2022; Pg- 59)</b></p> <p>Letter issued by UPPCB for 2 borewells without permission <b>(letter dt. 26.08.2022, Pg- 84)</b></p> <p>Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for presence of 2 borewells without permission. <b>(letter dated 5.12.2022, Pg-274)</b></p> <p>Interim compensation of Rs. 3.26 cr. imposed by the Committee <b>(Pg. 292)</b></p> <p>Final compensation was not imposed by the UPPCB as permission was obtained from UPGWD for 1 borewell.</p> <p>GNIDA submitted that the Project consumed 22076 kl of water <b>(Sr. No. 14, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1286)</b></p>	<ul style="list-style-type: none"> <li>• GNIDA has not provided information from their side whether the water consumption details as provided by the Project Proponent to the authority hold true or not.</li> <li>• UPPCB has not responded to the fact that whether interim compensation has been paid or not.</li> <li>• Sec 12 of UP Ground Water Act, 2019 prohibits sinking of new borewell for commercial,</li> </ul>

			<p>industrial, infrastructural and bulk use. Therefore, no NOC is allowed to be granted for commercial use of the project.</p> <ul style="list-style-type: none"> <li>• During site inspection, 2 borewells were found yet permission for one has been shown. The reports are silent on the second borewell present and no compensation has been imposed</li> </ul>
<p>Respondent No. 10 M/s Ace Group Project: Ace City</p>	<p><b>Yes (Pg. 2417)</b> Project Proponent states that the borewell found at site are not functional, and project being built before the site inspection</p>	<p>Committee found ground water extraction being done from 1 borewell and no flow meter installed, neither records maintained for water source from GNIDA <b>(Sr. 5, Table 1, Report dt. 7.10.2022; Pg- 60)</b> Letter issued by UPPCB for 1 borewell without permission <b>(letter dt. 26.08.2022, Pg- 95)</b>  Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for presence of 1 borewell without permission. <b>(letter dated 5.12.2022, Pg-251)</b></p>	<p>GNIDA has not provided information from their side regarding the water consumption details of the project.</p>

	was done, no groundwater was used for construction.	Interim compensation of Rs. 3.91 cr. imposed by the Committee <b>(Pg. 291)</b>  Final compensation of Rs. 16.31 cr imposed by the UPPCB <b>(Sr. No. 3, Report dt. 30.06.2023, Pg 313)</b>	
Respondent No. 10 M/s Ace Group Project: Ace Aspire	Yes <b>(Pg. 2417)</b>  Project Proponent states that the project being built before the site inspection was done, no groundwater was used for construction.	Committee found groundwater extraction from 2 borewells without permission, and no record for water supply for construction from GNIDA being maintained <b>(Sr. No. 14, Table-1 of Committee Report dt. 7.10.2022; Pg-63)</b>  Letter issued by UPPCB for 2 borewells in operation without permission <b>(letter dt. 26.08.2022, Pg- 103)</b>  Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for presence of 2 borewells without permission. <b>(letter dated 5.12.2022 and 23.12.2022, Pg-250 and 282 respectively)</b>  Interim compensation of Rs. 1.38 cr. imposed by the Committee <b>(Pg. 291)</b>  Final compensation of Rs. 12.32 cr imposed by the UPPCB <b>(Sr. No. 2, Report dt. 30.06.2023, Pg 313)</b>  GNIDA failed to submit water consumption details of the project citing "no reply received". <b>(Sr. No. 28, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1287)</b>	<ul style="list-style-type: none"> <li>• GNIDA has not provided information from their side regarding the water consumption details of the project.</li> <li>• UPPCB has not responded to the fact that whether interim compensation has been paid or not.</li> </ul>
Respondent No. 10	Yes <b>(Pg. 2417)</b>	Committee found groundwater extraction from 1 borewell without permission, and no record being maintained <b>(Sr. No.</b>	<ul style="list-style-type: none"> <li>• GNIDA has not provided</li> </ul>

<p>M/s Ace Group Project: Ace Divino</p>	<p>Project Proponent states that no inspection of the site was done but compensation imposed. Further, they used STP treated water for construction</p>	<p><b>13, Annexure 7 of Committee Report dt. 15.05.2023; Pg-305)</b></p> <p>As per representation sent by the Project Proponent, borewell could not be sealed by the Committee, as no water supply provided by GNIDA, and around 500 families reside <b>(Sr. No. 5, Annexure-2, Report dt. 15.05.2023; Pg- 238)</b></p> <p>Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for presence of 1 borewell without permission. <b>(letter dated 20.12.2022, Pg-281)</b></p> <p>Interim compensation of Rs. 3.3 cr. imposed by the Committee <b>(Pg. 291)</b></p> <p>Final compensation of Rs. 16.19 cr imposed by the UPPCB <b>(Sr. No. 4, Report dt. 30.06.2023, Pg 313)</b></p> <p>GNIDA submitted that the Project consumed 6000 kl of water <b>(Sr. No. 2, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1285)</b></p>	<p>information from their side whether the water consumption details as provided by the Project Proponent to the authority hold true or not.</p> <ul style="list-style-type: none"> <li>• UPPCB has not responded to the fact that whether interim compensation has been paid or not.</li> </ul>
<p>Respondent No. 11 Trident Embassy</p>	<p>Yes <b>(Pg. No. 2017)</b></p> <p>Project Proponent purchased STP treated water for construction from GNIDA.</p>	<p>Committee found flow meter installed on water source from GNIDA but no records maintained for the same. Further, they have not maintained record for consumption of water during construction <b>(Sr. No. 31, Table-1, Committee Report dt. 7.10.2022; Pg-68)</b></p>	<p>GNIDA has not provided information from their side regarding the water consumption details of the project.</p>

Respondent No. 12 Eros Sampoornam	Yes <b>(Pg. 1344)</b>  Project Proponent purchased STP treated water for construction from GNIDA.	Committee found flow meter installed on water source from GNIDA but no records maintained for the same <b>(Sr. No. 4, Table-1, Committee Report dt. 7.10.2022; Pg-60)</b>	GNIDA has not provided information from their side regarding the water consumption details of the project.
Respondent No. 13 Coco County	Not filed	<p>Committee found ground water extraction being done from 1 borewell without permission and no flow meter installed, neither records maintained for water source from GNIDA <b>(Sr. 20, Table 1, Report dt. 7.10.2022; Pg- 64)</b></p> <p>Letter issued by UPPCB for 1 borewell in operation without permission <b>(letter dt. 26.08.2022, Pg- 100)</b></p> <p>Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for presence of 1 borewell without permission. <b>(letter dated 5.12.2022, Pg-268)</b></p> <p>Interim compensation of Rs. 1.31 cr. imposed by the Committee <b>(Pg. 291)</b></p> <p>Final compensation of Rs. 5.7 cr imposed by the UPPCB <b>(Sr. No. 14, Report dt. 30.06.2023, Pg 313)</b></p> <p>GNIDA submitted that the Project consumed 13500 kl of water <b>(Sr. No. 8, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1285)</b></p>	<ul style="list-style-type: none"> <li>• GNIDA has not provided information from their side whether the water consumption details as provided by the Project Proponent to the authority hold true or not.</li> <li>• UPPCB has not responded to the fact that whether interim compensation has been paid or not.</li> </ul>

<p>Respondent No. 14 ATS Rhapsody</p>	<p>Not filed</p>	<p>Committee found groundwater extraction from 1 borewell without permission, and no record for water supply for construction from GNIDA being maintained <b>(Sr. No. 9, Table-1 of Committee Report dt. 7.10.2022; Pg-61)</b></p> <p>Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for presence of 1 borewell without permission. <b>(letter dated 5.12.2022, Pg-271)</b></p> <p>Interim compensation of Rs. 2.07 cr. imposed by the Committee <b>(Pg. 291)</b></p> <p>Final compensation of Rs. 5.14 cr imposed by the UPPCB <b>(Sr. No. 11, Report dt. 30.06.2023, Pg 313)</b></p> <p>GNIDA failed to submit water consumption details of the project citing "no reply received". <b>(Sr. No. 5, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1285)</b></p>	<ul style="list-style-type: none"> <li>• GNIDA has not provided information from their side whether regarding the water consumption details for the project.</li> <li>• UPPCB has not responded to the fact that whether interim compensation has been paid or not.</li> </ul>
<p>Respondent No. 15 Aastha Greens</p>	<p>Not filed</p>	<p>Committee found ground water extraction being done from 1 borewell without permission and no flow meter installed, neither records maintained for water source from GNIDA <b>(Sr. 10, Annexure 7, Report dt. 15.05.2023; Pg- 305)</b></p> <p>Interim compensation of Rs. 1.62 cr. imposed by the Committee <b>(Pg. 291)</b></p> <p>Final compensation of Rs. 8.1 cr imposed by the UPPCB <b>(Pg 313)</b></p>	<ul style="list-style-type: none"> <li>• GNIDA has not provided information from their side whether the water consumption details as provided by the Project Proponent to the authority hold true or not.</li> <li>• UPPCB has not responded to the</li> </ul>

		GNIDA submitted that the Project consumed 14345 kl of water <b>(Sr. No. 1, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1285)</b>	fact that whether interim compensation has been paid or not.
Respondent No. 16 M/s Mahagun Builders Project: Mywoods Phase 1, 2 and 3	Not filed	<p>Committee found ground water extraction being done from 5 borewells without permission and no flow meter installed, neither records maintained for water source from GNIDA <b>(Sr. 24, Table 1, Report dt. 7.10.2022; Pg- 66)</b></p> <p>Letter issued by UPPCB for 5 borewells in operation without permission <b>(letter dt. 26.08.2022, Pg- 99)</b></p> <p>As per representation sent by the Project Proponent, borewell could not be sealed by the Committee, as no water supply provided by GNIDA, and around 4000 families reside (combined). <b>(Sr. No. 9, Annexure-2, Report dt. 15.05.2023; Pg- 236)</b></p> <p>Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for presence of 5 borewells without permission. <b>(letter dated 5.12.2022, Pg-267)</b></p> <p>Interim compensation of Rs. 2.31 cr. imposed by the Committee <b>(Pg. 292)</b></p> <p>Final compensation of Rs. 90.86 cr imposed by the UPPCB <b>(Sr. No. 32, Report dt. 30.06.2023, Pg 315)</b></p>	<ul style="list-style-type: none"> <li>• GNIDA has not provided information from their side whether regarding the water consumption details for the project.</li> <li>• UPPCB has not responded to the fact that whether interim compensation has been paid or not</li> </ul>

		GNIDA failed to submit water consumption details of the project citing "no reply received". <b>(Sr. No. 38, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1289)</b>	
Respondent No. 16 M/s Mahagun Builders Project: Mahagun Mantraa 1	Not filed	<p>Committee found ground water extraction being done from 1 borewell without permission and no flow meter installed, neither records maintained for water source from GNIDA <b>(Sr. 23, Table 1, Report dt. 7.10.2022; Pg- 65)</b></p> <p>Letter issued by UPPCB for 1 borewell in operation without permission <b>(letter dt. 26.08.2022, Pg- 98)</b></p> <p>As per representation sent by the Project Proponent, borewell could not be sealed by the Committee, as no water supply provided by GNIDA, and around 300 families reside. <b>(Sr. No. 1, Annexure-2, Report dt. 15.05.2023; Pg- 235)</b></p> <p>Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for presence of 1 borewells without permission. <b>(letter dated 5.12.2022, Pg-266)</b></p> <p>Interim compensation of Rs. 0.887 cr. imposed by the Committee <b>(Pg. 292)</b></p> <p>Final compensation of Rs. 4.3 cr imposed by the UPPCB <b>(Sr. No. 30, Report dt. 30.06.2023, Pg 315)</b></p> <p>GNIDA failed to submit water consumption details of the project citing "no reply received". <b>(Sr. No. 36, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1288)</b></p>	<ul style="list-style-type: none"> <li>• GNIDA has not provided information from their side whether regarding the water consumption details for the project.</li> <li>• UPPCB has not responded to the fact that whether interim compensation has been paid or not</li> </ul>

<p>Respondent No. 16 M/s Mahagun Builders Project: Mahagun Mantraa 2</p>	<p>Not filed</p>	<p>Committee found ground water extraction being done from 1 borewell without permission and no flow meter installed, neither records maintained for water source from GNIDA <b>(Sr. 22, Table 1, Report dt. 7.10.2022; Pg- 65)</b></p> <p>Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for presence of 1 borewell without permission. <b>(letter dated 5.12.2022, Pg-272)</b></p> <p>Interim compensation of Rs. 1.02 cr. imposed by the Committee <b>(Pg. 292)</b></p> <p>Final compensation of Rs. 11.94 cr imposed by the UPPCB <b>(Sr. No. 31, Report dt. 30.06.2023, Pg 315)</b></p> <p>GNIDA failed to submit water consumption details of the project citing "no reply received". <b>(Sr. No. 37, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1289)</b></p>	<ul style="list-style-type: none"> <li>• GNIDA has not provided information from their side whether regarding the water consumption details for the project.</li> <li>• UPPCB has not responded to the fact that whether interim compensation has been paid or not</li> </ul>
<p>Respondent No. 17 M/s ATS Infrastructure Project: ATS Destinaire</p>	<p>Not filed</p>	<p>Committee found groundwater extraction from 1 borewell without permission, and no record for water supply for construction from GNIDA being maintained <b>(Sr. No. 8, Table-1 of Committee Report dt. 7.10.2022; Pg-61)</b></p> <p>Letter issued by UPPCB for 1 borewell in operation without permission <b>(letter dt. 26.08.2022, Pg- 97)</b></p> <p>Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for presence of 1 borewell without permission. <b>(letter dated 5.12.2022, Pg-265)</b></p>	<ul style="list-style-type: none"> <li>• GNIDA has not provided information from their side whether regarding the water consumption details for the project.</li> <li>• UPPCB has not responded to the fact that whether</li> </ul>

		<p>Interim compensation of Rs. 3.17 cr. imposed by the Committee <b>(Pg. 291)</b></p> <p>Final compensation of Rs. 11.06 cr imposed by the UPPCB <b>(Sr. No. 9, Report dt. 30.06.2023, Pg 313)</b></p> <p>GNIDA failed to submit water consumption details of the project citing "no reply received". <b>(Sr. No. 41, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1289)</b></p>	interim compensation has been paid or not
Respondent No. 17 M/s ATS Infrastructure Project: ATS Kabana High	Not filed	Committee found record was being maintained for consumption of water during construction <b>(Sr. No. 4, Annexure 7, Committee Report dt. 15.05.2023; Pg-304)</b>	GNIDA has not provided information from their side whether regarding the water consumption details for the project.
Respondent No. 17 M/s ATS Infrastructure Project: ATS Homekraft Happy Trails	Not filed	<p>Committee found groundwater extraction from 2 borewells without permission, and no record for water supply for construction from GNIDA being maintained <b>(Sr. No. 27, Table-1 of Committee Report dt. 7.10.2022; Pg-66)</b></p> <p>Letter issued by UPPCB for 2 borewells in operation without permission <b>(letter dt. 26.08.2022, Pg- 90)</b></p> <p>Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for presence of 2 borewells without permission. <b>(letter dated 5.12.2022, Pg-258)</b></p> <p>Interim compensation of Rs. 2.32 cr. imposed by the Committee <b>(Pg. 291)</b></p>	<ul style="list-style-type: none"> <li>• GNIDA has not provided information from their side whether the water consumption details as provided by the Project Proponent to the authority hold true or not.</li> <li>• UPPCB has not responded to the fact that whether interim</li> </ul>

		<p>Final compensation of Rs. 5.7 cr imposed by the UPPCB <b>(Sr. No. 10, Report dt. 30.06.2023, Pg 313)</b></p> <p>GNIDA submitted that the Project consumed 66240 kl of water <b>(Sr. No. 4, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1285)</b></p>	compensation has been paid or not.
<p>Respondent No. 17 M/s ATS Infrastructure Project: Homekraft Nobility</p>	Not filed	<p>Committee found record was being maintained for consumption of water during construction <b>(Sr. No. 5, Annexure 7, Committee Report dt. 15.05.2023; Pg-305)</b></p>	GNIDA has not provided information from their side whether regarding the water consumption details for the project.
<p>Respondent No. 17 M/s ATS Infrastructure Project: Dolce Phase 2</p>	Not filed	<p>Committee found project has not maintained records regarding water consumption in construction <b>(Sr. No. 23, Annexure 7, Committee Report dt. 15.05.2023; Pg-306)</b></p>	GNIDA has not provided information from their side whether regarding the water consumption details for the project.
<p>Respondent No. 18 Nirala Estate</p>	Not filed	<p>Committee found flow meter installed on water source from GNIDA but no records maintained for the same <b>(Sr. No. 28, Table-1, Committee Report dt. 7.10.2022; Pg-67)</b></p>	GNIDA has not provided information from their side whether regarding the water consumption details for the project.
<p>Respondent No. 19 Gulshan Belina</p>	Not filed	<p>Committee found ground water extraction being done from 1 borewell without permission and no flow meter installed, neither</p>	<ul style="list-style-type: none"> <li>GNIDA has not provided information from</li> </ul>

		<p>records maintained for water source from GNIDA <b>(Sr. 11, Annexure 7 , Report dt. 15.05.2023; Pg- 305)</b></p> <p>Interim compensation of Rs. 2.32 cr. imposed by the Committee <b>(Pg. 292)</b></p> <p>Final compensation not imposed by the UPPCB <b>(Sr. No. 25, Report dt. 30.06.2023, Pg 314)</b></p> <p>GNIDA failed to submit water consumption details of the project citing "no reply received". <b>(Sr. No. 18, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1286)</b></p>	<p>their side whether regarding the water consumption details for the project.</p> <ul style="list-style-type: none"> <li>• UPPCB has not responded to the fact that whether interim compensation has been paid or not</li> </ul>
Respondent No. 20 Paramount Emotions	Not filed	<p>Committee found flow meter installed on water source from GNIDA but flow meter was not working, and no records maintained for the same <b>(Sr. No. 3, Table-1, Committee Report dt. 7.10.2022; Pg-59)</b></p>	<p>GNIDA has not provided information from their side whether regarding the water consumption details for the project.</p>
Respondent No. 21 Capital Athena	<p>Yes <b>(Pg. No. 2965)</b></p> <p>Project Proponent states that the borewells found at site have been installed by the labourers for their daily use. Project</p>	<p>Committee found ground water extraction through 2 borewells without permission, and no record maintained for records regarding water consumption for construction <b>(Sr. No. 6, Table- 1 of Committee Report dt. 7.10.2022; Pg- 60-61)</b></p> <p>Letter issued by UPPCB for 2 borewells in operation without permission <b>(letter dt. 26.08.2022, Pg- 96)</b></p> <p>Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for presence of 2 borewells without permission. <b>(letter dated 5.12.2022, Pg-264)</b></p>	<ul style="list-style-type: none"> <li>• GNIDA has not provided information from their side whether regarding the water consumption details for the project.</li> <li>• UPPCB has not responded to the fact that whether interim</li> </ul>

	<p>Proponent has not used borewell water for construction.</p> <p>Since, the borewell were used for drinking purposes, no NOC required. After the Joint Committee visit, the borewell were immediately sealed and is presently not in working condition. (Pg. 3100)</p>	<p>Interim compensation of Rs. 1.75 cr. imposed by the Committee <b>(Pg. 291)</b></p> <p>Final compensation of Rs. 13.33 cr imposed by the UPPCB <b>(Sr. No. 13, Report dt. 30.06.2023, Pg 313)</b></p> <p>GNIDA failed to submit water consumption details of the project citing "no reply received". <b>(Sr. No. 7, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1285)</b></p>	<p>compensation has been paid or not</p>
<p>Respondent No. 22 Apex Golf Avenue</p>	<p>Not filed</p>	<p>Committee found groundwater extraction from 2 borewells without permission, and no record for water supply for construction from GNIDA being maintained <b>(Sr. No. 15, Table-1 of Committee Report dt. 7.10.2022; Pg-63)</b></p> <p>Letter issued by UPPCB for 2 borewells in operation without permission <b>(letter dt. 26.08.2022, Pg- 94)</b></p> <p>As per representation sent by the Project Proponent, borewell could not be sealed by the Committee, as no water supply</p>	<ul style="list-style-type: none"> <li>• GNIDA has not provided information from their side whether regarding the water consumption details for the project.</li> </ul>

		<p>provided by GNIDA, and around 450 families reside. <b>(Sr. No. 5, Annexure-2, Report dt. 15.05.2023; Pg- 235)</b></p> <p>Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for presence of 2 borewells without permission. <b>(letter dated 5.12.2022, Pg-263)</b></p> <p>Interim compensation of Rs. 1.05 cr. imposed by the Committee <b>(Pg. 291)</b></p> <p>Final compensation of Rs. 6.8 cr imposed by the UPPCB <b>(Sr. No. 8, Report dt. 30.06.2023, Pg 313)</b></p> <p>GNIDA failed to submit water consumption details of the project citing "no reply received". <b>(Sr. No. 3, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1285)</b></p>	<ul style="list-style-type: none"> <li>• UPPCB has not responded to the fact that whether interim compensation has been paid or not</li> </ul>
<p>Respondent No. 23 La Residentia</p>	<p>Not filed</p>	<p>Committee found ground water extraction being done from 2 borewells without permission and no flow meter installed, neither records maintained for water source from GNIDA <b>(Sr. 29, Table 1, Report dt. 7.10.2022; Pg- 67)</b></p> <p>Letter issued by UPPCB for 2 borewells in operation without permission <b>(letter dt. 26.08.2022, Pg- 89)</b></p> <p>As per representation sent by the RWA, borewell could not be sealed by the Committee, as no water supply provided by GNIDA, and around 1300 families reside. <b>(Sr. No. 3, Annexure-2, Report dt. 15.05.2023; Pg- 235)</b></p>	<ul style="list-style-type: none"> <li>• GNIDA has not provided information from their side whether regarding the water consumption details for the project.</li> <li>• UPPCB has not responded to the fact that whether interim</li> </ul>

		<p>Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for presence of 2 borewells without permission. <b>(letter dated 5.12.2022, Pg-257)</b></p> <p>Interim compensation of Rs. 2.71 cr. imposed by the Committee <b>(Pg. 292)</b></p> <p>No compensation was imposed by the UPPCB as no records regarding water consumption was present <b>(Sr. No. 28, Report dt. 30.06.2023, Pg 315)</b></p> <p>GNIDA failed to submit water consumption details of the project citing "no reply received". <b>(Sr. No. 34, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1288)</b></p>	compensation has been paid or not
Respondent No. 24 Arihant Arden	Yes <b>(Pg. 2827)</b> Project gets sufficient water supply from GNIDA	Committee found water being supplied from GNIDA, but no record maintained for water consumption <b>(Sr. 12, Table-1, Committee Report dt. 7.10.2022; Pg. 62)</b>	
Respondent No. 25 Stellar Jeevan	Yes <b>(Pg. No. 2272)</b> Project gets sufficient water supply from GNIDA	Committee found water being supplied from GNIDA, but no record maintained for water consumption <b>(Sr. 2, Table-1, Committee Report dt. 7.10.2022; Pg. 59)</b>	GNIDA has not provided information from their side regarding the water consumption details for the project.
Respondent No. 26 Divyansh Flora	Yes <b>(Pg. No. 3091)</b>	Committee found ground water extraction being done from 1 borewell without permission and no flow meter installed, neither	• GNIDA has not provided information from

	<p>Project Proponent purchased water tankers for construction. Later on water connection was obtained from GNIDA. Currently, possession has been given to the apartment owners and has no say in the functioning of the society.</p>	<p>records maintained for water source from GNIDA <b>(Sr. 25, Table 1, Report dt. 7.10.2022; Pg- 66)</b></p> <p>Letter issued by UPPCB for 1 borewell in operation without permission <b>(letter dt. 26.08.2022, Pg- 93)</b></p> <p>As per representation sent by the Project Proponent, borewell could not be sealed by the Committee, as insufficient water supply provided by GNIDA, and 466 families reside. <b>(Sr. No. 4, Annexure-2, Report dt. 15.05.2023; Pg- 235)</b></p> <p>Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for presence of 1 borewell without permission. <b>(letter dated 5.12.2022, Pg-262)</b></p> <p>Interim compensation of Rs. 0.64 cr. imposed by the Committee <b>(Pg. 291)</b></p> <p>Final compensation of Rs. 3.8 cr imposed by the UPPCB <b>(Sr. No. 15, Report dt. 30.06.2023, Pg 313)</b></p> <p>GNIDA failed to submit water consumption details of the project citing "no reply received". <b>(Sr. No. 33, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1288)</b></p>	<p>their side regarding the water consumption details for the project.</p> <ul style="list-style-type: none"> <li>• UPPCB has not responded to the fact that whether interim compensation has been paid or not</li> </ul>
<p>Respondent No. 27 M/s Galaxy Group Project: Galaxy Royale</p>	<p>Yes <b>(Pg. 2904)</b> The project has been issued Occupancy Certificate.</p>	<p>Committee found ground water extraction being done from 1 borewell without permission and no flow meter installed, neither records maintained for water source from GNIDA <b>(Sr. 14, Annexure 7, Report dt. 15.05.2023; Pg- 306)</b></p>	<ul style="list-style-type: none"> <li>• GNIDA has not provided information from their side whether regarding the water</li> </ul>

	<p>The project extracted groundwater as no water supply provided by GNIDA. Form submitted to GNIDA for increase in width of pipe from 2 to 6 inches to enhance water flow in connection already provided, because the supply is very less than as required.</p>	<p>Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for presence of 1 borewell without permission. <b>(letter dated 20.12.2022, Pg-280)</b></p> <p>Interim compensation of Rs. 0.952 cr. imposed by the Committee <b>(Pg. 292)</b></p> <p>Final compensation of Rs. 3.62 cr imposed by the UPPCB <b>(Sr. No. 19, Report dt. 30.06.2023, Pg 313)</b></p> <p>GNIDA failed to submit water consumption details of the project citing "no reply received". <b>(Sr. No. 12, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1286)</b></p>	<p>consumption details for the project.</p> <ul style="list-style-type: none"> <li>• UPPCB has not responded to the fact that whether interim compensation has been paid or not</li> </ul>
<p>Respondent No. 27 M/s Galaxy Group Project: North Avenue</p>	<p>Not filed</p>	<p>Committee found project has not installed flow meter for water source provided by GNIDA and no record was being maintained <b>(Sr. No. 24, Annexure 7, Committee Report dt. 15.05.2023; Pg-307)</b></p>	<p>GNIDA has not provided information from their side whether regarding the water consumption details for the project.</p>
<p>Respondent No. 27 M/s Galaxy Group</p>	<p>Not filed</p>	<p>Committee found water being supplied from GNIDA, but no record maintained for water consumption <b>(Sr. 12, Annexure 7, Committee Report dt. 15.05.2023; Pg. 305)</b></p>	<p>GNIDA has not provided information</p>

Project: North Avenue II			from their side whether regarding the water consumption details for the project.
Respondent No. 27 M/s Galaxy Group Project: Galaxy Vega	Yes. <b>(Pg. 2904)</b> The project has been issued Occupancy Certificate. The project extracted groundwater as no water supply provided by GNIDA. Form submitted to GNIDA for enhancement of water flow.	Committee found ground water extraction being done from 1 borewell without permission and no flow meter installed, neither records maintained for water source from GNIDA <b>(Sr. 30, Table 1, Report dt. 7.10.2022; Pg- 67)</b>  Letter issued by UPPCB for 1 borewells in operation without permission <b>(letter dt. 26.08.2022, Pg- 88)</b>  As per representation sent by the Project Proponent, borewell could not be sealed by the Committee, as insufficient water supply provided by GNIDA, and around 900 families reside. <b>(Sr. No. 2, Annexure-2, Report dt. 15.05.2023; Pg- 235)</b>  Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for presence of 1 borewell without permission. <b>(letter dated 5.12.2022, Pg-259)</b>  Interim compensation of Rs. 0.316 cr. imposed by the Committee <b>(Pg. 292)</b>  Final compensation of Rs. 11.38 cr imposed by the UPPCB <b>(Sr. No. 20, Report dt. 30.06.2023, Pg 313)</b>	<ul style="list-style-type: none"> <li>• GNIDA has not provided information from their side whether regarding the water consumption details for the project.</li> <li>• UPPCB has not responded to the fact that whether interim compensation has been paid or not</li> </ul>

		GNIDA failed to submit water consumption details of the project citing "no reply received". <b>(Sr. No. 13, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1286)</b>	
Respondent No. 27 M/s Galaxy Group Project: Galaxy Plaza	Not filed	Committee found project has not installed flow meter for water source provided by GNIDA and no record was being maintained <b>(Sr. No. 6, Annexure 7, Committee Report dt. 15.05.2023; Pg-305)</b>	GNIDA has not provided information from their side whether regarding the water consumption details for the project.
Respondent No. 27 M/s Galaxy Group Project: Galaxy Diamond Plaza	<b>Yes (Pg. 2904)</b> The project has been issued Occupancy Certificate. The project extracted groundwater as no water supply provided by GNIDA. Project is awaiting NOC from UP Groundwater Department. Form submitted to GNIDA for water supply	Committee found ground water extraction being done from 2 borewells without permission and no flow meter installed, neither records maintained for water source from GNIDA <b>(Sr. 7, Annexure 7 , Report dt. 15.05.2023; Pg- 305)</b>  As per representation sent by the Project Proponent, borewell could not be sealed by the Committee, as no water supply provided by GNIDA, and it is a commercial mall <b>(Sr. No. 4, Annexure-2, Report dt. 15.05.2023; Pg- 237)</b>  Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for presence of 2 borewells without permission. <b>(letter dated 20.12.2022, Pg-279)</b>  Interim compensation of Rs. 1.38 cr. imposed by the Committee <b>(Pg. 291)</b>  Final compensation of Rs. 2.46 cr imposed by the UPPCB <b>(Sr. No. 18, Report dt. 30.06.2023, Pg 313)</b>	<ul style="list-style-type: none"> <li>• GNIDA has not provided information from their side whether regarding the water consumption details for the project.</li> <li>• UPPCB has not responded to the fact that whether interim compensation has been paid or not</li> </ul>

		GNIDA failed to submit water consumption details of the project citing "no reply received". <b>(Sr. No. 11, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1286)</b>	
Respondent No. 27 M/s Galaxy Group Project: Galaxy Shoppe	Not filed	Committee found project has not installed flow meter for water source provided by GNIDA and no record was being maintained <b>(Sr. No. 8, Annexure 7, Committee Report dt. 15.05.2023; Pg-305)</b>	GNIDA has not provided information from their side whether regarding the water consumption details for the project.
Respondent No. 27 M/s Galaxy Group Project: Galaxy Blue Sapphire	<b>Yes (Pg. 2904)</b> The project has been issued Occupancy Certificate. The project extracted groundwater as no water supply provided by GNIDA. Project has received NOC from Ground Water Department. Form submitted to GNIDA for water supply	Committee found ground water extraction being done from 1 borewell without permission and no flow meter installed, neither records maintained for water source from GNIDA <b>(Sr. 9, Annexure 7 , Report dt. 15.05.2023; Pg- 305)</b>  As per representation sent by the Project Proponent, borewell could not be sealed by the Committee, as no water supply provided by GNIDA, and around 100 families reside <b>(Sr. No. 3, Annexure-2, Report dt. 15.05.2023; Pg- 237)</b>  Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for presence of 1 borewell without permission. <b>(letter dated 20.12.2022, Pg-278)</b>  Interim compensation of Rs. 3.63 cr. imposed by the Committee <b>(Pg. 291)</b>  Final compensation of Rs. 8.22 cr imposed by the UPPCB <b>(Sr. No. 17, Report dt. 30.06.2023, Pg 313)</b>	<ul style="list-style-type: none"> <li>• GNIDA has not provided information from their side whether regarding the water consumption details for the project.</li> <li>• UPPCB has not responded to the fact that whether interim compensation has been paid or not</li> </ul>

		GNIDA failed to submit water consumption details of the project citing "no reply received". <b>(Sr. No. 10, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1286)</b>	
Respondent No. 28 Lucky Palm Valley	Not filed	<p>Committee found groundwater extraction from 17 borewells without permission <b>(Sr. No. 7, Table -1 of Committee Report dt. 7.10.2022; Pg-61)</b></p> <p>Letter issued by UPPCB for 17 borewells in operation without permission <b>(letter dt. 26.08.2022, Pg- 92)</b></p> <p>As per representation sent by the Project Proponent, borewell could not be sealed by the Committee, as no water supply provided by GNIDA, and around 200 families reside. <b>(Sr. No. 8, Annexure-2, Report dt. 15.05.2023; Pg- 236)</b></p> <p>Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for presence of 17 borewells without permission. <b>(letter dated 5.12.2022, Pg-261)</b></p> <p>No final compensation was imposed by the UPPCB as no records regarding water consumption was present <b>(Sr. No. 29, Report dt. 30.06.2023, Pg 315)</b></p> <p>GNIDA failed to submit water consumption details of the project citing "no reply received". <b>(Sr. No. 35, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1288)</b></p>	<ul style="list-style-type: none"> <li>• GNIDA has not provided information from their side whether regarding the water consumption details for the project.</li> <li>• UPPCB has not responded to the fact that whether interim compensation has been paid or not</li> </ul>
Respondent No. 29 Sikka Kaamya Greens	Not filed	Committee found ground water extraction being done from 2 borewells without permission and no flow meter installed, neither records maintained for water source from GNIDA <b>(Sr. 21, Table 1, Report dt. 7.10.2022; Pg- 65)</b>	<ul style="list-style-type: none"> <li>• GNIDA has not provided information from their side whether</li> </ul>

		<p>Letter issued by UPPCB for 2 borewells in operation without permission <b>(letter dt. 26.08.2022, Pg- 91)</b></p> <p>Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for presence of 2 borewells without permission. <b>(letter dated 5.12.2022, Pg-260)</b></p> <p>Interim compensation of Rs. 1.15 cr. imposed by the Committee <b>(Pg. 292)</b></p> <p>Final compensation of Rs. 9.04 cr imposed by the UPPCB <b>(Sr. No. 38, Report dt. 30.06.2023, Pg 315)</b></p> <p>GNIDA submitted that the Project consumed 412 kl of water <b>(Sr. No. 25, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1287)</b></p>	<p>the water consumption details as provided by the Project Proponent to the authority hold true or not.</p> <ul style="list-style-type: none"> <li>• UPPCB has not responded to the fact that whether interim compensation has been paid or not.</li> </ul>
<p>Respondent No. 30 M/s Bulland Estates Project: Bulland Elevates</p>	Not filed	<p>Committee found ground water extraction being done from 1 borewell without permission and no records being maintained for water source from GNIDA <b>(Sr. 25, Annexure 7, Report dt. 15.05.2023; Pg- 307)</b></p> <p>As per representation sent by the Project Proponent, borewell could not be sealed by the Committee, as no water supply provided by GNIDA, and around 100 families reside <b>(Sr. No. 1, Annexure-2, Report dt. 15.05.2023; Pg- 237)</b></p> <p>Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for</p>	<ul style="list-style-type: none"> <li>• GNIDA has not provided information from their side whether regarding the water consumption details for the project.</li> <li>• UPPCB has not responded to the fact that whether</li> </ul>

		<p>presence of 1 borewell without permission. <b>(letter dated 9.02.2023, Pg-288)</b></p> <p>Interim compensation of Rs. 1.42 cr. imposed by the Committee <b>(Pg. 291)</b></p> <p>Final compensation of Rs. 4.3 cr imposed by the UPPCB <b>(Sr. No. 12, Report dt. 30.06.2023, Pg 313)</b></p> <p>GNIDA failed to submit water consumption details of the project citing "no reply received". <b>(Sr. No. 6, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1285)</b></p>	interim compensation has been paid or not
Respondent No. 31 M/s Supertech Project: Ecovillage I	Not filed	Committee found no record being maintained for water consumption for construction <b>(Sr. 10, Table-1, Committee Report dt. 7.10.2022; Pg. 62)</b>	GNIDA has not provided information from their side whether regarding the water consumption details for the project.
Respondent No. 31 M/s Supertech Project: Ecovillage II	Not filed	Committee found flow meter installed on water source from GNIDA but no records maintained for the same. <b>(Sr. No. 1, Annexure 7, Committee Report dt. 15.05.2023; Pg-304)</b>	GNIDA has not provided information from their side whether regarding the water consumption details for the project.
Respondent No. 31 M/s Supertech Project: Ecovillage III	Not filed	Committee found 2 borewells operating without permission. Further, it was no flow meter installed for water supply from GNIDA and no records maintained for the same. Further, they have not maintained record for consumption of water during	<ul style="list-style-type: none"> <li>GNIDA has not provided information from their side whether</li> </ul>

		<p>construction <b>(Sr. No. 2, Annexure 7, Committee Report dt. 15.05.2023; Pg-304)</b></p> <p>Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for presence of 2 borewells without permission. <b>(letter dated 5.12.2022 and 23.12.2022, Pg-248 and Pg- 283 respectively)</b></p> <p>Interim compensation of Rs. 2.39 cr. imposed by the Committee <b>(Pg. 291)</b></p> <p>Final compensation of Rs. 34.05 cr imposed by the UPPCB <b>(Sr. No. 16, Report dt. 30.06.2023, Pg 313)</b></p> <p>GNIDA failed to submit water consumption details of the project citing "no reply received". <b>(Sr. No. 9, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1285)</b></p>	<p>regarding the water consumption details for the project.</p> <ul style="list-style-type: none"> <li>• UPPCB has not responded to the fact that whether interim compensation has been paid or not</li> </ul>
Respondent No. 31 M/s Supertech Project: Sports Village	Not filed	Committee found work has been closed since last 5 years <b>(Sr. No. 18, Annexure 7, Committee Report dt. 15.05.2023; Pg-306)</b>	
Respondent No. 32 M/s Ajnara Group Project: Ajnara Sports City	Not filed	Committee found work has been closed since last 5 years <b>(Sr. No. 19, Annexure 7, Committee Report dt. 15.05.2023; Pg-306)</b>	
Respondent No. 32 M/s Ajnara Group	Not filed	Committee found ground water extraction being done from 1 borewell without permission and no flow meter installed, neither	<ul style="list-style-type: none"> <li>• GNIDA has not provided information from</li> </ul>

<p>Project: Ajnara Homes</p>		<p>records maintained for water source from GNIDA <b>(Sr. 26, Annexure 7, Report dt. 15.05.2023; Pg- 307)</b></p> <p>Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for presence of 1 borewell without permission. <b>(letter dated 9.02.2023, Pg-285)</b></p> <p>Interim compensation of Rs. 1.84 cr. imposed by the Committee <b>(Pg. 291)</b></p> <p>No final compensation was imposed by the UPPCB as no records regarding water consumption was present <b>(Sr. No. 6, Report dt. 30.06.2023, Pg 313)</b></p> <p>GNIDA failed to submit water consumption details of the project citing "no reply received". <b>(Sr. No. 31, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1288)</b></p>	<p>their side whether regarding the water consumption details for the project.</p> <ul style="list-style-type: none"> <li>• UPPCB has not responded to the fact that whether interim compensation has been paid or not</li> </ul>
<p>Respondent No. 32 M/s Ajnara Group Project: Ajnara Le Garden</p>	<p>Not filed</p>	<p>Committee found 2 borewells operating without permission. Further, it was no flow meter installed for water supply from GNIDA and no records maintained for the same. Further, they have not maintained record for consumption of water during construction <b>(Sr. No. 3, Annexure 7, Committee Report dt. 15.05.2023; Pg-304)</b></p> <p>Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for presence of 2 borewells without permission. <b>(letter dated 5.12.2022, Pg-249)</b></p>	<ul style="list-style-type: none"> <li>• GNIDA has not provided information from their side whether regarding the water consumption details for the project.</li> <li>• UPPCB has not responded to the fact that whether interim</li> </ul>

		<p>Interim compensation of Rs. 1.01 cr. imposed by the Committee <b>(Pg. 291)</b></p> <p>No final compensation was imposed by the UPPCB as no records regarding water consumption was present <b>(Sr. No. 7, Report dt. 30.06.2023, Pg 313)</b></p> <p>GNIDA failed to submit water consumption details of the project citing "no reply received". <b>(Sr. No. 32, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1288)</b></p>	compensation has been paid or not
Respondent No. 33 Cherry County	Yes <b>(Pg. 1291)</b> The Project Proponent purchased STP treated water for construction from GNIDA.	Committee found water being supplied from GNIDA, but no record maintained for water consumption <b>(Sr. 26, Table-1, Committee Report dt. 7.10.2022; Pg. 66)</b>	GNIDA has not provided information from their side whether regarding the water consumption details for the project.
Respondent No. 34 Mangalya Ophira	Not filed	<p>Committee found 1 borewell operating without permission. Further, it was no flow meter installed for water supply from GNIDA and no records maintained for the same. Further, they have not maintained record for consumption of water during construction <b>(Sr. No. 15, Annexure 7, Committee Report dt. 15.05.2023; Pg-306)</b></p> <p>Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for presence of 1 borewell without permission. <b>(letter dated 20.12.2022, Pg-277)</b></p>	<ul style="list-style-type: none"> <li>• GNIDA has not provided information from their side whether regarding the water consumption details for the project.</li> <li>• UPPCB has not responded to the fact that whether interim</li> </ul>

		<p>Interim compensation of Rs. 0.338 cr. imposed by the Committee <b>(Pg. 292)</b></p> <p>Final compensation of Rs. 10.66 cr imposed by the UPPCB <b>(Sr. No. 33, Report dt. 30.06.2023, Pg 315)</b></p> <p>GNIDA failed to submit water consumption details of the project citing "no reply received". <b>(Sr. No. 21, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1287)</b></p>	compensation has been paid or not
<p>Respondent No. 35 Aims Green Avenue</p>	Not filed	<p>Committee found 1 borewell operating without permission. Further, it was no flow meter installed for water supply from GNIDA and no records maintained for the same. Further, they have not maintained record for consumption of water during construction <b>(Sr. No. 16, Annexure 7, Committee Report dt. 15.05.2023; Pg-306)</b></p> <p>Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for presence of 1 borewell without permission. <b>(letter dated 20.12.2022, Pg-276)</b></p> <p>Interim compensation of Rs. 1.63 cr. imposed by the Committee <b>(Pg. 291)</b></p> <p>Final compensation of Rs. 40.17 cr imposed by the UPPCB <b>(Sr. No. 5, Report dt. 30.06.2023, Pg 313)</b></p> <p>GNIDA failed to submit water consumption details of the project citing "no reply received". <b>(Sr. No. 30, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1287)</b></p>	<ul style="list-style-type: none"> <li>• GNIDA has not provided information from their side whether regarding the water consumption details for the project.</li> <li>• UPPCB has not responded to the fact that whether interim compensation has been paid or not</li> </ul>

<p>Respondent No. 36 VVIP Meridian</p>	<p>Yes <b>(Pg. No. 996)</b></p> <p>The Project Proponent stated that the project was completed in 2017. Ground water consumption is for drinking purposes of the residents since GNIDA failed to provide water supply. NOC for groundwater received in 2023 from UPGWD although the Project Proponent had applied for the same from CGWA in 2017.</p>	<p>Letter issued by UPPCB for 2 borewells in operation without permission <b>(letter dt. 1.10.2022, Pg- 85)</b></p> <p>As per representation sent by the Project Proponent, borewell could not be sealed by the Committee, as no water supply provided by GNIDA, and around 900 families reside. <b>(Sr. No. 6, Annexure-2, Report dt. 15.05.2023; Pg- 235)</b></p> <p>Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for presence of 2 borewells without permission. <b>(letter dated 5.12.2022, Pg-273)</b></p> <p>Interim compensation of Rs. 1.85 cr. imposed by the Committee <b>(Pg. 292)</b></p> <p>Final compensation of Rs. 14.22 cr imposed by the UPPCB <b>(Sr. No. 41, Report dt. 30.06.2023, Pg 315)</b></p> <p>GNIDA failed to submit water consumption details of the project citing "no reply received". <b>(Sr. No. 27, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1287)</b></p>	<ul style="list-style-type: none"> <li>• GNIDA has not provided information from their side regarding the water consumption details of the project.</li> <li>• The Project Proponent started extraction of groundwater while the CGWA NOC was pending approval till 2020.</li> <li>• Pending approval of groundwater permission does not make it a deemed approval.</li> </ul>
<p>Respondent No. 37 Vihaan Green</p>	<p>Not filed</p>	<p>Committee found ground water extraction being done from 1 borewell without permission and no flow meter installed, neither records maintained for water source from GNIDA <b>(Sr. 27, Annexure 7 , Report dt. 15.05.2023; Pg- 307)</b></p>	<ul style="list-style-type: none"> <li>• GNIDA has not provided information from their side whether</li> </ul>

		<p>Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for presence of 1 borewell without permission. <b>(letter dated 9.02.2023, Pg-287)</b></p> <p>Interim compensation of Rs. 0.585 cr. imposed by the Committee <b>(Pg. 292)</b></p> <p>Final compensation of Rs. 3.06 cr imposed by the UPPCB <b>(Sr. No. 40, Report dt. 30.06.2023, Pg 315)</b></p> <p>GNIDA failed to submit water consumption details of the project citing "no quantity details". <b>(Sr. No. 26, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1287)</b></p>	<p>regarding the water consumption details for the project.</p> <ul style="list-style-type: none"> <li>• UPPCB has not responded to the fact that whether interim compensation has been paid or not</li> </ul>
Respondent No. 38 Sindhuja Greens	Not filed	<p>Committee found 1 borewell operating without permission. Further, it was no flow meter installed for water supply from GNIDA and no records maintained for the same. Further, they have not maintained record for consumption of water during construction <b>(Sr. No. 20, Annexure 7, Committee Report dt. 15.05.2023; Pg-306)</b></p> <p>Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for presence of 1 borewell without permission. <b>(letter dated 20.12.2022, Pg-275)</b></p> <p>No final compensation was imposed by the UPPCB as no records regarding water consumption was present <b>(Sr. No. 39, Report dt. 30.06.2023, Pg 315)</b></p>	<ul style="list-style-type: none"> <li>• GNIDA has not provided information from their side whether regarding the water consumption details for the project.</li> <li>• UPPCB has not responded to the fact that whether interim compensation has been paid or not</li> </ul>

		GNIDA failed to submit water consumption details of the project citing "no reply received". <b>(Sr. No. 40, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1289)</b>	
Respondent No. 39 Patel Neotown	Yes <b>(Pg. 2551)</b>  The Project Proponent purchased water tankers for construction purposes, and did not use groundwater for the same.	<p>Committee found ground water extraction being done from 1 borewells without permission and no flow meter installed, neither records maintained for water source from GNIDA <b>(Sr. 33, Table 1, Report dt. 7.10.2022; Pg- 68)</b></p> <p>Letter issued by UPPCB for 1 borewell in operation without permission <b>(letter dt. 26.08.2022, Pg- 101)</b></p> <p>Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for presence of 1 borewell without permission. <b>(letter dated 5.12.2022, Pg-269)</b></p> <p>Interim compensation of Rs. 3.35 cr. imposed by the Committee <b>(Pg. 292)</b></p> <p>Final compensation of Rs. 30.20 cr imposed by the UPPCB <b>(Sr. No. 34, Report dt. 30.06.2023, Pg 315)</b></p> <p>GNIDA failed to submit water consumption details of the project citing "no reply received". <b>(Sr. No. 22, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1287)</b></p>	<ul style="list-style-type: none"> <li>• The Committee found borewell being present during site inspection.</li> <li>• The Project Proponent, in its Reply has failed to respond to the letter dated 26.08.2022 sent by the UPPCB as annexed in the Joint Committee Report dated 7.10.2022 at Pg. 101.</li> <li>• GNIDA has not provided information from their side whether regarding the water consumption details for the project.</li> <li>• UPPCB has not responded to the</li> </ul>

			fact that whether interim compensation has been paid or not
Respondent No. 40 Novel Valley	Not filed	<p>Committee found ground water extraction being done from 1 borewell without permission in each villa and no flow meter installed, neither records maintained for water source from GNIDA <b>(Sr. 28, Annexure 7, Report dt. 15.05.2023; Pg-307)</b></p> <p>As per representation sent by the Project Proponent, borewell could not be sealed by the Committee, as no water supply provided by GNIDA, and around 100 families reside <b>(Sr. No. 2, Annexure-2, Report dt. 15.05.2023; Pg- 237)</b></p> <p>Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for presence of 0.5 HP borewells found in each villa without permission. <b>(letter dated 9.02.2023, Pg-284)</b></p> <p>No final compensation was imposed by the UPPCB as no records regarding water consumption was present <b>(Sr. No. 35, Report dt. 30.06.2023, Pg 315)</b></p> <p>GNIDA failed to submit water consumption details of the project citing "no reply received". <b>(Sr. No. 39, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1289)</b></p>	<ul style="list-style-type: none"> <li>• GNIDA has not provided information from their side whether regarding the water consumption details for the project.</li> <li>• UPPCB has not responded to the fact that whether interim compensation has been paid or not</li> </ul>
Respondent No. 41 JNC The Park	Not filed	<p>Committee found ground water extraction being done from 1 borewell without permission and no flow meter installed, neither records maintained for water source from GNIDA <b>(Sr. 29, Annexure 7, Report dt. 15.05.2023; Pg- 307)</b></p>	<ul style="list-style-type: none"> <li>• GNIDA has not provided information from</li> </ul>

		<p>Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for presence of 1 borewell without permission. <b>(letter dated 9.02.2023, Pg-286)</b></p> <p>Interim compensation of Rs. 1.33 cr. imposed by the Committee <b>(Pg. 292)</b></p> <p>Final compensation of Rs. 14.95 cr imposed by the UPPCB <b>(Sr. No. 27, Report dt. 30.06.2023, Pg 315)</b></p> <p>GNIDA failed to submit water consumption details of the project citing "no reply received". <b>(Sr. No. 20, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1286)</b></p>	<p>their side whether regarding the water consumption details for the project.</p> <ul style="list-style-type: none"> <li>• UPPCB has not responded to the fact that whether interim compensation has been paid or not</li> </ul>
Respondent No. 42 Emenox La Solara	Not filed	<p>Committee found no flow meter installed on water source from GNIDA and no records being maintained for the same. <b>(Sr. No. 30, Annexure 7, Committee Report dt. 15.05.2023; Pg-308)</b></p>	<p>GNIDA has not provided information from their side whether regarding the water consumption details for the project.</p>
Respondent No. 43 JM Florence	Not filed	<p>Committee found ground water extraction being done from 2 borewells without permission and no flow meter installed, neither records maintained for water source from GNIDA <b>(Sr. 32, Table 1, Report dt. 7.10.2022; Pg- 68)</b></p> <p>Letter issued by UPPCB for 2 borewell in operation without permission <b>(letter dt. 26.08.2022, Pg- 102)</b></p>	<ul style="list-style-type: none"> <li>• GNIDA has not provided information from their side whether regarding the water consumption details for the project.</li> </ul>

		<p>Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for presence of 2 borewells without permission. <b>(letter dated 5.12.2022, Pg-270)</b></p> <p>Interim compensation of Rs. 2.24 cr. imposed by the Committee <b>(Pg. 292)</b></p> <p>Final compensation of Rs. 17.01 cr imposed by the UPPCB <b>(Sr. No. 26, Report dt. 30.06.2023, Pg 314)</b></p> <p>GNIDA failed to submit water consumption details of the project citing "no details". <b>(Sr. No. 19, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1286)</b></p>	<ul style="list-style-type: none"> <li>• UPPCB has not responded to the fact that whether interim compensation has been paid or not</li> </ul>
Respondent No. 44 Amantra Homes	Not filed	<p>Committee found flow meter installed on water source from GNIDA but no records maintained for the same. <b>(Sr. No. 17, Annexure 7, Committee Report dt. 15.05.2023; Pg-306)</b></p>	<p>GNIDA has not provided information from their side whether regarding the water consumption details for the project.</p>
Respondent No. 45 Panchsheel Hynish	Not filed	<p>Letter issued by UPPCB for 2 borewells in operation without permission <b>(letter dt. 26.08.2022, Pg- 86)</b></p> <p>Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for presence of 2 borewells without permission. <b>(letter dated 5.12.2022, Pg-255)</b></p>	<ul style="list-style-type: none"> <li>• GNIDA has not provided information from their side whether regarding the water consumption details for the project.</li> </ul>

		<p>Interim compensation of Rs. 2.02 cr. imposed by the Committee <b>(Pg. 292)</b></p> <p>Final compensation of Rs. 14.49 cr imposed by the UPPCB <b>(Sr. No. 36, Report dt. 30.06.2023, Pg 315)</b></p> <p>GNIDA failed to submit water consumption details of the project citing "no reply received". <b>(Sr. No. 23, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1287)</b></p>	<ul style="list-style-type: none"> <li>• UPPCB has not responded to the fact that whether interim compensation has been paid or not</li> </ul>
Respondent No. 46 Samridhi Grand Avenue	<p>Yes <b>(Pg. No. 2299)</b></p> <p>The Project Proponent purchased STP treated water for construction from private water suppliers</p>	<p>Committee found flow meter not installed on water source from GNIDA and no records maintained for the same. <b>(Sr. No. 21, Annexure 7, Committee Report dt. 15.05.2023; Pg-306)</b></p>	<p>GNIDA has not provided information from their side whether regarding the water consumption details for the project.</p>
Respondent No. 47 Ratan Pearls	Not filed	<p>Committee found flow meter not installed on water source from GNIDA and no records maintained for the same. <b>(Sr. No. 22, Annexure 7, Committee Report dt. 15.05.2023; Pg-306)</b></p>	<p>GNIDA has not provided information from their side whether regarding the water consumption details for the project.</p>
Respondent No. 48 Rajhans Residency	Not filed	<p>Committee found groundwater extraction from 2 borewells without permission, and no record maintained for water consumption during construction <b>(Sr. No. 11, Table -1 of Committee Report dt. 7.10.2022; Pg-62)</b></p>	<ul style="list-style-type: none"> <li>• GNIDA has not provided information from their side whether</li> </ul>

		<p>Letter issued by UPPCB for 2 borewells in operation without permission <b>(letter dt. 26.08.2022, Pg- 87)</b></p> <p>As per representation sent by the Project Proponent, borewell could not be sealed by the Committee, as insufficient water supply provided by GNIDA, and families reside. <b>(Sr. No. 7, Annexure-2, Report dt. 15.05.2023; Pg- 236)</b></p> <p>Letter issued by UPPCB for imposing interim compensation of 0.5 % as per the Hon'ble Tribunal order dated 15.11.2022 for presence of 2 borewells without permission. <b>(letter dated 5.12.2022, Pg-256)</b></p> <p>Interim compensation of Rs. 0.639 cr. imposed by the Committee <b>(Pg. 292)</b></p> <p>Final compensation of Rs. 8.94 cr imposed by the UPPCB <b>(Sr. No. 37, Report dt. 30.06.2023, Pg 315)</b></p> <p>GNIDA failed to submit water consumption details of the project citing "no details". <b>(Sr. No. 24, Annexure B, UPPCB report dt. 18.03.2024; Pg. 1287)</b></p>	<p>regarding the water consumption details for the project.</p> <ul style="list-style-type: none"> <li>• UPPCB has not responded to the fact that whether interim compensation has been paid or not</li> </ul>
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**Copy of Compilation of Submissions by all the parties in a tabulated form along with comments of the applicants in O.A. No. 392 of 2022 (PB) - Prasoon Pant & Anr. v. Union of India & Ors.**

1 message

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**DC Law Chambers** <dclaw160@gmail.com>

Wed, Jul 10, 2024 at 6:11 PM

To: kanishkhhullar@jaitleyandbakshi.com, mayankmishra@jaitleyandbakshi.com, roc.1ko-mef@nic.in, mscb.cpcb@nic.in, cgwa@nic.in, ms@uppcb.in, "upgwd.in@gmail.com" <upgwd.in@gmail.com>, ncrpb-ms@nic.in, dmgbn@nic.in, authority@gnida.in, abhishek.kishan1996@gmail.com, pradeepmisra@yahoo.com, Sunita Bhardwaj <sunitabhardwajadv@gmail.com>, rakeshsinha@indlegal.in, jeemon@indlegal.in, mgakbar@indlegal.in, Vikram Bajaj <vikram.bajaj@eros-group.com>, delhi@albalawoffices.com, choudharylawoffices@gmail.com, info@cpslegal.in, bhanwar jadon <bhanwar09jadon@gmail.com>, Rudrashish Bhardwaj <bhardwajrudrashish@gmail.com>, kalmaharshi@gmail.com, "info@maysspartners.com" <info@maysspartners.com>, "AmitGoel.Co@gmail.com" <AmitGoel.Co@gmail.com>, rishikawasthi@yahoo.co.in, hashmialba@gmail.com, sanjivswaroop@gmail.com, Dhruv Kapur <dhruv.kapurlawyer31@gmail.com>, "office@vsalegal.in" <office@vsalegal.in>

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Please find attached 'Compilation of Submissions by all the parties in a tabulated form along with comments of the applicants' in O.A. No. 392 of 2022 (PB) - Prasoon Pant & Anr. v. Union of India & Ors.on behalf of the counsel for the Applicants.

Thanks & Regards  
Counsel for the Applicants



**Compilation of Submissions by all the parties in a tabulated form along with comments of the applicants.pdf**

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